

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, NEW DELHI.

PRINCIPAL BENCH, COURT NO. II

Excise Appeal No.57862 of 2013

[Arising out of Order-in-Appeal No.IND/CEX/000/APP/403-407/2012 dated 19.12.2012 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Indore]

M/s.Taneja Iron and Steel Company Limited.

Appellant

Plot No.580, Sector-III, Industrial Area,
Pithampur,
Madhya Pradesh.

VERSUS

**Commissioner of Customs, Central Excise,
& Service Tax,**

Respondent

P.B.No.10, Manik Bagh Road,
Manik Bagh Palace,
Indore
Madhya Pradesh-452 001.

AND

Appeal No.57863 of 2013

[Arising out of Order-in-Appeal No.IND/CEX/000/APP/403-407/2012 dated 19.12.2012 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Indore]

Shri Manoj Taneja, Director of

M/s.Taneja Iron and Steel Company Limited.

Appellant

Plot No.580, Sector-III, Industrial Area,
Pithampur,
Madhya Pradesh.

VERSUS

**Commissioner of Customs and
Central Excise,**

Respondent

P.B.No.10, Manik Bagh Road,
Manik Bagh Palace,
Indore, Madhya Pradesh-452 001.

APPEARANCE:

Shri Abhas Mishra , Advocate for the appellant.

Shri Yashveer Singh, Authorised Representative for the respondent/Department.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NOS.51057-51058/2021

DATE OF HEARING/DECISION: 02.03.2021

ANIL CHOUDHARY:

The appellants have settled their disputes with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificates in Form SVLDRS-4 dated 3.12.2019 in respect of Appeal No.57862 of 2013 and dated 5.12.2019 in respect of Appeal No.57863 of 2013. Accordingly, these appeals are disposed of in terms of the final settlement of the disputes between the parties under the Scheme.

[Dictated and pronounced in open Court].

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Ckp.

